

NATIONAL COMPANY LAW TRIBUNAL  
COURT-V, MUMBAI BENCH

9. C.P. (IB)/148(MB)2021

CORAM:

SMT. ANURADHA SANJAY BHATIA,  
MEMBER (T)

SH. H. V. SUBBA RAO,  
MEMBER (J)

ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON **16.11.2022**.

NAME OF THE PARTIES: Shri Krupa Services Pvt Ltd  
Vs  
SKS Luxure Travel Pvt Ltd

SECTION: 7 of IBC, 2016

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**ORDER**

Adv. Geeta Lundwani appeared for the Petitioner is present through virtual hearing. None appeared for the Corporate Debtor. Counsel appearing for the Petitioner sought oral permission of this Bench to withdraw the above Company Petition as the matter has been settled between the parties. Permission is granted and accordingly, CP 148 of 2021 is **disposed of** as withdrawn.

Sd/-  
ANURADHA SANJAY BHATIA  
Member(Technical)

Sd/-  
H. V. SUBBA RAO  
Member(Judicial)

/NT/